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2361. SHRI F. M. KHAN: Will the Minister of URBAN DEVELOPMENT be pleased to state:

- (a) whether Government have provid ed type I residential accommodation to the wards of some Government servants during the year 1986 who joined Govern ment service six months after the retire ment of their parents, if so, the details thereof and reasons therefor; and
- (b) the reasons for which Government accommodation is not provided to the Government employees who were working on ad-hoc basis in Government Depart ments for three and four years, drawing no house rent allowance and are living with their parents who were allotted accommodation from general pool?

THE MINISTER OF STATE IN THE MINISTRY OF URBAN DEVELOPMENT (SHRI DALBIR SINGH): (a) Yes. Smt. Ram Piari sweeperess who joined regular service six months after the retirement of her husband, was sanctioned type-I accommodation on compassionate grounds.

(b) Concession of ad-hoc allotment is given to the eligible ward of a retired Government servant working on ad-hoc basis provided his service are regularised subsequently without any break in service.

Allotment of fiats under Fourth Self Financing Scheme in BF Block, Shalimar Bagh, New Delhi

2362. SHRI LEONARD **SOLOMAN** SARING: Will the Minister of URBAN DEVELOPMENT be pleased to state;

- (a) whether it is a fact that applicants who registered themselves for allotment of DDA flats in BF Block, Shalimar Bagh, New Delhi under Forth S. F. S. have not been allotted
 - (b) if so, what are the reasons therefor;
- (c) whether any interest has been paid on the amount deposited by them for the

delay in allotment of flats to the applicants; and

to Questions

(d) if not, what are the reasons therefor?

THE MINISTER OF STATE IN THE MINISTRY OF URBAN DEVELOPMENT (SHRI DALBIR SINGH): (a)

Registration under the Self Financing Scheme is not done for any pocket or colony. It is a fact that those who were allocated flats in Pkt. BF, Shalimar Bagh, have not been allotted flats there so far.

- (b) The work was abandoned by the contractor. The tenders for the balance work have been invited and they are under process
- (c) and (d) There is a provision in the Self Financing Scheme's that in case the fats are not completed within period of 2 1/2 years, allottees are com pensated by payment of interest on their deposits beyond a period of 2 1/2 years at the rate of 7 per cent up to 3 years and at the rate of 10 per cent for the delay beyond 3 years upto the issue of final demand letters.

Shortage of Drinking Wate in Delhi

- 2363. SHRI GOPALA RAO. RAO: Will the Minister of URBAN DEVELOPMENT be pleased to state:
- (a) whether it is a fact that Delhi is li kely to face an acute shortage of- water in the near future unless the neighbouring States came to its help;
- (b) whether Government have take_n any steps in this regard; and
- (c) if so, the details of the steps taken and the proposals to face the water shortage problem?

THE MINISTER OF STATE IN THE MINISTRY OF URBAN DEVELOP-MENT (SHRI DALBIR SINGH): (a) ! and (b) Yes, Sir.

(c) As per statement enclosed.

Statement

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The present water supply in Delhi is 397 MGD against the assessed requirement of 472 MGD. The projected requirement is expected to increase to 592 MGD by 1990 and to achieve the production of 592 MGD the following works have been proposed:—

- (i) Construction of additional Ranney wells to yield 23 MGD.
- (ii) Construction of additional 100 MGD Water Treatment Plant at Haider-pur.

This proposal is based on the exchange of sewage effluent from the Okhla Sewage Theatment Plant for raw-water with the Government of Haryana. Tenders have been received for the work and are under scrutiny. The work will be taken-up only after the concurrence of the Haryanai Govt, for which consistent efforts are feeing made.

(iii) (a) Setting up of additional 40 MGD Water Treatment Plant at Wazirabad.

This proposal is based on supply of sewage effluent to the CPWD for gardening purposes; n Delhi in exchange of raw-water which the CPWD at present pumps from the river Yamuna. Tenders have been received for the work and ore under scrutiny.

(b) Construction of 20 MGD Water Treatment Plant at Wazirabad Raw-water for this proposals shall be available by saving in transit losses on account of rerouting of indented water from existing share of 0. 2 MAF in Bhakra Beas Storage System. This proposal would also require the concurrence of Haryana Government.

Seventh Meeting of Indo Bangla Joint Committee of Experts

2364. SHRI GOPALA RAO, RAO: Will the Minister of WATER RESOURCES be pleased t, to refer to reply to Un-

stayed Question 458 giv_{en} in the Rajya Sabha on 7th November, 1986 and state the outcome of the Seventh meeting of the Indo-Bangladesh Joint Committee of Experts which discussed alternatives for the augmentation of the flows of the Ganga at Farakka?

THE MINISTER OF WATER RE-SOURCES (SHRIS B. SHANKARA-NAND): The Joint Committee of Experts at its Seventh meeting held further discussions on long term schemejschemes for augmentation of the flows of Ganga at Farakka and finalised its report for submission to Ministers of Water Resources and Irrigation of India and Bangladesh for tVieir consideration.

Clearance to Irrigation Projects *a)t*Andhra

SHRI PRABHAKAR RAO

2365. SHRI TALARI MANOHAR; SHRI PRABHAKAR RAO KALVALA:

Will the Minister of WATER RE-SOURCES be pleased to state;

- da) whether the CenBral Government have considered the proposals sent by the Government of. Andhra Pradesh for clearance to Janjfaavati reservoir, Buggavaka reservoir, Peddavagu, Chelamal'avagu and Lendi medium irrigation projects;
- (b) if so, the action taken by the Cen tral Government in this regard; and
- (c) if answer to P'art (a) above be in the negative, the reasons for delay?

THE MINISTER OF WATER RE-SOURCES (SHRI B. SHANKARA-NAND): (a) to (c) The Projects have been examined in the Central Water Commission and comments sent to the State Government for compliance. Lendi is a major joint irrigation project of Maharashtra and Andhra Pradesh.